

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 446/GT/2020

Subject : Petition for approval of tariff for the period 2019-24 in respect of MTPS Stage-II (390 MW)

Petitioner : Kanti Bijli Utpadan Nigam Limited

Respondents : BSP(H)CL & Ors.

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, KBUNL
Ms. Ritu Apurva, Advocate, KBUNL
Shri M. Karthikeyan, Advocate, KBUNL
Ms. Neelam Singh, Advocate, KBUNL
Shri Prashant Chaturvedi, KBUNL
Shri Saurav Lalhal. KBUNL

Record of Proceedings

Since the orders in Petition (which was reserved on 6.1.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since pleadings and arguments have been completed, the Commission may reserve its order in the petition. He also submitted that in case any clarification/additional information is required, the Petitioner would furnish the same.

On a specific query by the Commission as to why TANGEDCO has not been arrayed as a party in the present matter, the learned counsel for the Petitioner clarified that since neither at the time of filing of the petition nor at this stage, TANGEDCO is a beneficiary of the project, and there was only a temporary re-allocation of 88 MW for one year, there is no requirement to array TANGEDCO as a party Respondent. She further submitted that it has been the consistent practice of the parties, during the various tariff periods, to make only the original beneficiaries as Respondents to the tariff petitions. The learned counsel added that the addition of TANGEDCO as a party would ~~certainly~~ set a cumbersome precedent.

3. None appeared on behalf of the Respondents despite notice.



4. The Commission, after hearing the learned counsel, directed the Petitioner to furnish the following additional information, after serving a copy to the Respondents, on or before **7.3.2024**:

- i) *Form 15 in the prescribed format provided under the 2019 Tariff Regulations, indicating the quantity, value and GCV of opening stock for the applicable months.*
- ii) *In terms of Regulation 3 (6) of 2019 Tariff Regulations, submit auditor certified month-wise, October, 2018 to December, 2018, 'GCV (EM basis) As billed', and 'GCV (EM basis) As received', Equilibrated Moisture and Total Moisture of sampling taken from wagon top of coal received along with the detailed computation sheet in arriving at such values from CIMFR reports and copy of subject reports.*
- iii) *Reasons for the GCV loss claimed of 602 kCal / kg, 593 kCal / kg and 703 kcal / kg in October, 2018, November, 2018 and December, 2018, respectively. Further, in terms of Regulation 3 (6) of 2019 Tariff Regulations, submit auditor certified month wise, segregated amount on account coal supplied, grade slippage and excess moisture, along with a copy of all actual bills raised by coal companies.*
- iv) *The expenses incurred in 2018-19 under the heads 'Coal Sampling Charges', 'Loco / Other Hiring Charges', 'Stone Picking Charges', 'Coal Unloading Charges', 'Loco Pilot Salary / Retired Railway Staff' and 'Misc. Charges', along with supporting documents.*
- v) *Reasons for claiming 'Misc. Charges' in October, 2018 as well as November, 2018, and 'Loco Pilot Charges' in November, 2018, while the procurement of coal in these months appears to be 'nil' / 'low', and all other components were claimed as 'zero'.*
- vi) *Reasons for the proposed capitalization of the MGR system, which is beyond the original scope of works approved and also not covered under RCE II, inspite of the claim that the generating station is a non-pit head station.*
- vii) *Copy of complete DPR and Feasibility report of the project.*
- viii) *The COD of the plant was 1.7.2017 and Rs. 328815.38 lakh allowed as capital cost as on 31.3.2019; however, the Petitioner has claimed Rs. 34390.31 lakh in 2019-20, i.e. up to the cut-off date and Rs. 50986.85 lakh beyond the cut-off date, towards the following works, which are primarily associated with the commissioning of the Plant. Accordingly, the Petitioner shall furnish the head-wise expenses incurred, the liabilities recognized, the percentage of works completed as on COD of the generating station as well as on the cut-off date of the generating station, as under:*

S. No.		As on COD of the Generating Station			As on Cut off date		
		Expenditure incurred	Liability Recognized	Percentage of Works completed	Expenditure incurred	Liability Recognized	Percentage of Works completed
1	Total Land & Site Development						
2	Steam & Turbine Generator Island						
	BOP Mechanical						
3	CW system						
4	DM water Plant						
5	Cooling Towers						
6	Clarification plant/PT plant						
7	Ash Handling System						
8	Ash Water Recirculation System						
9	Coal Handling Plant						



S. No.		As on COD of the Generating Station			As on Cut off date		
		Expenditure incurred	Liability Recognized	Percentage of Works completed	Expenditure incurred	Liability Recognized	Percentage of Works completed
10	MGR						
11	Air Conditioning System						
12	Ventilation System						
13	Firefighting System						
14	HP/LP Piping (Station Piping pkg)						
	BOP Electrical						
15	Switch Yard Package						
16	Generator Bus Duct						
17	Power Transformers Package						
18	LT Transformer Package						
19	HT Switchgear Package						
20	LT Switchgear Package						
21	Cables, Cable facilities & grounding						
22	Main Electrical Equipment						
23	Construction power package						
24	C & I Package						
25	Initial spares						
	Civil Works						
26	Main Plant Civil Package						
27	Civil Infrastructure Package						
28	CW system-Makeup water civil						
29	DM water Plant						
30	Township & Colony						
31	Ash disposal area development/Ash Dyke						
	Total						

4. The Respondents are permitted to file their replies, on the above, by **18.3.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **25.3.2024**.

5. Subject to the above, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

